

(a) whether a general council meeting of the National Cooperative Development Corporations was held recently;

(b) if so, the subjects discussed at the meeting and the outcome thereof; and

(c) the steps being taken to improve the working of the cooperatives in the country?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes, Sir

(b) In the last meeting held on 28.3.90, the General Council of NCDC considered the programme of Activities of NCDC for the year 1990-91 and approved the programme and financial estimates thereof at the level of Rs. 260 crores. Besides confirmation of the minutes of the earlier meeting and review of the action taken on actionable points of the previous meeting, the General Council also perused the Audited Statement of Accounts of NCDC and NCDC Employees Provident Fund for the year 1988-89.

(c) "Cooperative Societies" is a State subject under the Indian Constitution. Measures to strengthen the "Cooperative Societies and to improve their working are taken by the State Governments in their area with assistance and guidance from National Bank for Agriculture and Rural Development (NABARD), National Cooperative Development Corporation (NCDC) and other organisations interested in promoting and financing cooperatives in the country. Government of India has also commended the various recommendations of the Conferences of State Ministers of Cooperation held from time to time, with a view improve the working of cooperatives in the country. The recommendations made by the Committee on Cooperative Law for democratisation and professionalisation and Management in Cooperatives (Ardhanareshwaran Commit-

tee) have also been forwarded to the State Governments.

U.K.'s Views on Kashmir Issue

6751. **SHRIMATI BASAVA RAJESWARI:**
SHRI G.S. BASAVARAJ:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether United Kingdom has proposed for the settlement of Kashmir issue between India and Pakistan through bilateral negotiations;

(b) if so, the details thereof; and

(c) Government's reaction thereon?

THE MINISTER OF EXTERNAL AFFAIRS SHRI I.K. GUJRAL: (a) to (c). The position of the Government of UK as stated on a number of occasions is that the "Kashmir issue" can be settled only by agreement between India and Pakistan. The Government of UK has also stated that its position is entirely consistent with the terms of the Simla Agreement providing for settling of differences between India and Pakistan by peaceful means through bilateral negotiations.

[*Translation*]

Jobs to Farmers in IFFCO Factory at Aonla

6752. **SHRI RAJVEER SINGH:** Will the Minister of **AGRICULTURE** be pleased to state:

(a) the number of farmers whose lands have been acquired for setting up IFFCO factory at Aonla in district Bareilly (Uttar Pradesh) and the number of farmers out of them who have been provided jobs:

(b) whether the policy of Government is to provide job to one member of each family of those farmers whose lands have been acquired; and

(c) if so, the time by which they are likely to be provided jobs and details in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (c). There were 851 land-losers in the context of land acquired for IFFCO, Aonla Project. Out of these 715 were eligible for employment and 191 have been provided employment. In addition, about 100 land-losers have been given jobs intermittently on temporary basis.

In accordance with the State Government guidelines, IFFCO has given preference to land-losers for employment. For unskilled jobs, the recruitment is made from among the land-losers only. Recruitment rules have been relaxed for them. Further, land-losers with some education are being trained to get opportunities for being employed on semi-skilled jobs.

A number of development and other works have been undertaken by IFFCO in collaboration with State/District administration so that employment opportunities might further improve for land-losers

Quota for All India Permits

6753. SHRI RAJVEER SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Union Government propose to allot to certain quota of All India Permit to the State Governments for plying passenger buses;

(b) if so, the criteria followed for such allocation;

(c) the number of such permits allotted to Government of Uttar Pradesh during 1989;

(d) whether any quota has been reserved for Scheduled Castes and Scheduled Tribes; and

(e) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHAN): (a) and (b) There is no quota for issue of All India Permits for the State Governments. The All India Permits are issued by the State Transport Authorities in accordance with the provisions of sub-sections (9) and (10) of Section 88 of Motor Vehicles Act, 1988.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Districts Selected by National Technology Mission for Development of Integrated Drinking Water Supply Projects in Uttar Pradesh

6754. SHRI RAJVEER SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of districts selected by National Technology Mission for the development of integrated drinking water supply projects in Uttar Pradesh;

(b) if so, the names of these districts;

(c) whether a programme has been launched for the actual realisation of this objective; and

(d) if so, the progress made so far in the implementation of this programme?